JOINT/SELECT COMMITTEE REPORT LEGISLATIVE ASSEMBLY 1925

The Indian Tariff (Amendment) Bill

Serial	Short title of the Fill.	Date of presentation.	hemarks.
1.	The Indian Soldiers (Litigation) Bill.	2.2.25.	
2.	The Objection Publications Fill.	11.2.25.	
,3.	The Code of Civil Procedure (Amendment) Fill.	13.2.25.	Cympat available
4.	The Indian Penal Code (Amendment) Bill(we of oby Br. Hari Singh Gour.	Consent) 23.2.25.	ـ مان ـ
5.	The Cotton Gining and Pressing Factories Bill.	23.2.25.	
6.	The Indian Tariff(Amendment) Bill.	5.3.25.	
7.	The Indian Succession Bill.	26.8,25.	Femort of the Joint Committe
8.	The Indian Succession (Amendment) Fill (3ec. 27).	26.8.25.	-do-
9.	The Code of Criminal Procedure (Amendment) Bill (Use of firearms) by Dewan Bahadur T.Rangech		:
10.	The Indian Trade Unions Bill.	31.8.25.	• •
11.	The Indian Carriage of Goods by Sea Fill.	31.8.25.	_do _
12.	The Coal grading Board Bill.	31.8.25.	
13.	The Indian Limitation (Amendment) Bill.	3.9.25.	
14.	The Court-fees(Amendment) Bill.	14.9.25.	
15.	The Contempt of Courts Bill.	16.9.25.	
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WE, the undersigned, Members of the Select Committee to which the Bill further to amend the Indian Tariff Act, 1894, was referred, have considered the Bill and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

- 2. We have changed the description in item 1 of the Schedule to "carbo lime" which is the trade description of the manure.
- 3. Item 3 has been amended to cover all sulphur in accordance with the resolution already accepted by the Legis ative Assembly and the Council of State.
- 4. We have divided cigarettes into two classes in order to permit of the levy of a lower duty on the cheaper brands. It is estimated that nearly
- 95 per cent of the cigarettes which will come into? the lower class now provided are already paying a duty of Rs. 6-15-0 per thousand which is practically the same as that now recommended, viz., Rs. 7-9-0. The line has been drawn at a value of Rs. 10-8-0 per thousand as generally speaking this marks the difference between cigarettes sold in packets and the superior qualities sold in larger containers.

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- 5. Drufting amendments have been mide in items 10 and 13 of the Schedule.
- 6. The Bill was published in the Gazette of India, dated the 14th February, 1925.
- 7. We think that the Bill has not been so altered as to require re-publication, and we recommend that it be passed as now amended.
 - C. A. INNES.
 - M. RAMACHANDRA RAO.
 - K. C. NEOGY.
 - N. C. KELKAR.
 - R. K. SHANMUKHAM CHETTY.

ABUL KASEM.

M. C. NAIDU.

JAMNADAS M. MEHTA.

A. RANGASWAMI IYENGAR.

PURSHOTAMDAS THAKURDAS.

W. S. J. WILLSON.*

The 4th March, 1925.

Subject to minute of dissent.

MINUTE OF DISSENT.

I consider that paragraph 7 of this Bill fixes the import duty on sugar on too high a valuation

and is tantamount to increasing the Tariff rates of Duty by 5 to 10 per cent.

W. S. J. WILLSON.

Tr. 119 Joseph, 227.

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en Antonio [Words printed in italics indicate the amendments suggested by the Committee.]

BILL

Further to amend the Indian Toriff Act, 1894.

WHEREAS it is expedient further to amend the Indian Tariff Act, 1894, for the purposes hereinafter appearing; It is hereby enacted as follows:—

VIII o: 1594.

- 1. (1) This Act may be called the Indian
 Short title and commencement.

 Tariff (Amendment) Act,
 1925.
- (2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint, and different dates may be appointed for different items in the Schedule.
- 2. In the Second Schedule to the Indian Tariff
 Amendment of the Act, 1894, there shall be
 Second Schedule, Act made the amendments specified in the Schedule to this Act.

VIII of 1894.

THE SCHEDULE.

(See section 2.)

- 1. In Item No. 9, after the words "kainit salts" the words "carbo lime, urea" shall be inserted.
- 2. After Item No. 10, the following item shall be inserted, namely:—
 - "10-A. | Rubber, raw".
- 3. After Item No. 14, the following item shall be inserted, namely:—
 - "14-A. | Sulphur".
 - 4. In Item No. 15,-
 - (i) for the word "seed-crushers" the words
 "seed and coin crushers" shall be
 substituted;
 - (ii) after the word "hay-tedders" the words

 "potato diggers, latex sports, spraying machines" shall be inserted; and:
 after the word "implements" where
 it occurs for the second and third
 times the word "machines" shall be
 inserted.
- 5. After Item No. 21, the following item shall be inserted, namely:—
- . "21-A. I Postage stamps, whether used or unused ".
- 6. In Item No. 22, after the words "used gunny" bage" the words "or cloth" shall be inserted.

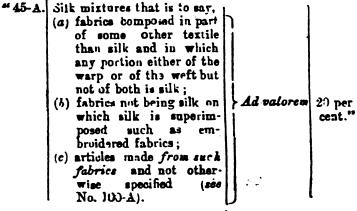
7. For Item No. 31 the following item shall be 's substituted, namely:—

" 31	Sugar, excluding confectionery (see No. 121)—			Rs.	٨.
	(1) Sugar, crystallised or soft 23 Dutch Standard and above		cwt.	4	8
	(2) Sugar, crystallised or soft inferior to 23 Dutch Standard but not in- ferior to 8 Dutch Stand-				
	ard (3) Sugar, below 8 Dutch Stand-		cwt.	4	0
	a.d, molasses and sugar candy	ad :	valorem	25 cer	per it."

- 8. In Item No. 37, the words "and Cigarettes" shall be omitted.
- 9. After Item No. 37, the following item shall be inserted, namely:—

"37-A. Cigarettes of value— (a) not exceeding Rs. 1:-8		Rs. A.
per thousand.	1	l
(b) exceeding Rs. 10-8 per thousand.	Thousand	10 8"

10. After Item No. 45, the following iten shall be inserted, namely:—



- 11 In Item No. 53, the word "and" shall be omitted, and after the words "aeroplane engine parts", the worls "and rubber tyres and tubes used exclusively for aeroplanes" shall be added.
- 12. (i) In Item No. 61, the words "including discs and circles" shall be omitted; and after the words "sheets and plates, all sorts" the words and brackets "(including discs and circles)" shall be inserted; and after the figures "148" the letter and figures "148-A" shall be inserted.
- (11) To Item No. 61, the following shall be added, namely:—
 - "IRON or STEEL designed for the reinforcing of concrete, not otherwise specified (see Nos. 1++ and 151)

IRON or Stell, expanded metal".

- 13. In Item No. 62, the words "Steel expanded metal" shall be omitted.
- 14. In Item No. 63, after the words "brake gear" the words "shunting skids" shall be inserted, and after the word "traversers" the words "rail removers, scooters" shall be inserted.
- 15. In Item No. S5, after the word "silk" the words "or silk mixtures" shall be inserted, and for the word and figures "No. 134" the words, figures and letter "Nos. 100-A and 134" shall be substituted.
- 16. To Item No. 99, the following shall be added, namely:
 - and postage stamps, whether used or unused: (see No. 21-A)".

- 17. In Item No. 100, after the words "used gunny bags" the words "or cloth" shall be inserted.
- 18. After Item No. 100, the following item shall be inserted, namely:—
 - "100-A. Silk goods used or required for medical purposes, namely:—
 Silk ligatures; elastic silk hosiery, elbow pieces, thigh pieces, knee caps, leggings, socks, anklets, stockings, suspensory bandages; silk abdominal belts, silkweb catheter tubes, and oiled silk".
- 19. After Item No. 106, the following item shall be inserted, namely:—
 - "106-A. Fireworks specially prepared as danger or distress lights for the use of ships".
- 20. In Item No. 115, for the word and figures "No. 139" the words and figures "Nos. 53 and 139" shall be substituted.
- 21. To Item No. 134, the following shall be added, namely:—
 - "not otherwise specified (see Nos. 45-A and 100-A)".
- 22. To Item No. 185, the following shall be added, namely:—
 - "not otherwise specified (see No. 106-A;".
- 23. After Item No. 148, the following item shall be inserted, namely:—

GOVERNMENT OF INDIA. LEGISLATIVE DEPARTMEN

Report of the Select Committee c
Bill further to amend the !
Tariff Act, 1894.

(With Bill as amended.)